



APPLICATION FORM FOR SOVEREIGN GOLD BOND 2023-24

(Put ✓ wherever required)

Name of Receiving Office		Name of Branch:	
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Mode of Subscription Cash Cheque / DD Electronic Transfer

	Grams of Gold Applied for	Cheque / Demand Draft Drawn on (Name of the Bank & Branch)	Cheque / Demand Draft No.	Dated
(In figures)				
(In words)				

Amount: Rs. (in figures) (in words) _____

PAN number of the first/ sole applicant (mandatory)	
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Applicant status: Resident Individual [], Trusts [], Charitable Institution[], University [], others [], Please specify: _____

Applicant(s) Detail (in block letters)

EXISTING RBI INVESTOR ID,

IF ANY FIRST/ SOLE APPLICANT'S NAME IN FULL,

Passport/Aadhar / PAN /TAN / Voter ID No. (any one of the above)

Passport/Aadhar / PAN /TAN / Voter ID No. (any one of the above)

SECONDDAPPLICANT'S NAME IN FULL

Guardian (in case of minor)

Date, Bank Stamp & Signature of the authorized official of the bank/Post Office

In case of thumb impression, attestation by two witnesses

Witnesses:

Name of 1st Witness Name of 2nd Witness _____

Address _____

Signature _____

H.U.F. declaration (mandatory, if applicant is Karta of HUF)

I,.....,residing at the address given against First Applicant, do solemnly affirm that I am the Karta of the Hindu Undivided Family and as such have full powers to sell, endorse, transferor otherwise deal in the Sovereign Gold bonds 2023-24, standing in the name of the HUF.

Specimen signature for and on behalf of the HUF (Name of the HUF)

Place _____

Date _____

(Signature of the Karta with seal of HUF)

For Office use only

Date of receipt of Application (DD/MM/YYYY)	BLA No.	CIF No.	Date of Credit to Govt.A/C (DD/MM/YYYY)	Nomination registered on (DD/MM/YYYY)	HUF declaration obtained (Y/N)	Total limit declaration obtained (Y/N)	NEFT/ECS mandate obtained (Y/N)	Any other information

Part of Form A

Information for Investors of Sovereign Gold Bond 2023-24

Item	Sovereign Gold Bond 2023-24
1) Category of Investor	The Bonds will be restricted for sale to resident Indian entities including individuals, HUFs, Trusts, charitable institutions and Universities.
2) Limit of investment	Minimum subscription of One Gram and Maximum investment of Four kg for individuals and HUF and 20kg for trust and similar entities per investor per annum.
3) Date of Issue of bonds	Date of receipt of bond will be the same which is inscribed on the holding certificate.
4) Forms of Bonds	Demat and Physical (Certificate of Holding).
5) Interest Option	Half yearly intervals. Interest will be credited directly into the account mentioned in the application form or in the Account linked with the Demat a/c.
6) Post Maturity Interest	Post Maturity Interest is not payable .
7) Bank account	It is mandatory for the investors to provide bank account details to facilitate payment of interest /maturity value.
8) Nomination Facility	The sole Holder or all the joint holders may nominate a maximum of two persons as nominee.
9) Maturity period	Eight years from the date of issue.
10) Premature redemption	On the coupon dates after fifth year from the date of issue of Bond
11) Tradability	Bonds will be tradable.
12) Loans from banks against the security of these bonds	The holders of the said securities shall be entitled to create pledge, hypothecation or lien in favour of scheduled banks.
13) Application forms	Branches of specified Nationalized Banks, Scheduled Private Banks, Scheduled Foreign Banks, , designated Post offices, Stock Holding Corporation of India Ltd. (SHIL), the authorised stock exchanges, and Clearing Corporation of India Limited (CCIL) or any other entity as may be approved by RBI.

Instructions for Investors/ Applicants

- a) Application should be complete in all respects.
- b) Incomplete applications may be rejected or delayed till full particulars are available.
- c) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy.
- d) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy.
- e) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of an SGB.
- f) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
- g) Nomination facility **is not available** in case the investment is **on behalf of minor**.
- h) Please provide bank account details for receiving payment through Electronic mode.
- i) Please notify the change of bank account, if any, immediately.
- j) Post maturity interest is not payable.
- k) Indicate your date of birth.

Rights of the Investors

- a) Holding Certificate will be issued to the investor.
- b) The interest on the bond is paid half-yearly. The servicing of the Interest will be done through the bank account provided in the Application form or through the A/c linked to the demat, as the case may be.
- c) Application forms for investments under Sovereign Gold Bonds 2023-24 are available on the website at www.rbi.org.in.
- d) A sole holder or all the joint holders may nominate maximum of two nominees to the rights of the bonds.
- e) The nomination will be registered at the Office of Issue and a Certificate of Registration will be issued to the holder.
- f) The nomination can be altered by registering a fresh nomination.
- g) The existing nomination can be cancelled by a request to the Office of Issue.
- h) The investor is entitled to receive repayment amount within five clear working days from the date of tender of application for early redemption.

In case the bank does not comply with the above, you may lodge a complaint in writing in to the nearest office of Reserve Bank of India as under:

**THE REGIONAL DIRECTOR,
RESERVE BANK OF INDIA,
CONSUMER EDUCATION AND PROTECTION DEPARTMENT/
BANKING OMBUDSMAN
(LOCATION)**

YOU MAY ALSO ADDRESS YOUR COMPLAINT TO:

**THE CHIEF GENERAL MANAGER
INTERNAL DEBT MANAGEMENT DEPARTMENT
CENTRAL OFFICE
FORT, MUMBAI-400 001, MAHARASHTRA**

Disclaimer: - I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature of the applicant

Form 'B'

[See Paragraph 5(4)]

Acknowledgement Receipt

Application No.....

Date/...../.....

Received from Mr/Mrs/Ms.....Cash/
Demand Draft/Cheque No./Electronic Transfer/..... dated
...../...../..... drawn on (Bank and branch)
.....for ___ grams totaling an
amount of ₹..... (Rupees..... only) for the
purchase of Sovereign Gold Bond 2023-24 – Series I/II for a period of 8 years, interest
payable on basis of the nominal value of `.....
(Rupees.....only).

(Stamp / Seal of the Receiving Office)